CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 86250 of 2015

(Arising out of Order-in-Original No. PUN-EXCUS-003-COM-002-14-15 dated 27.03.2015 passed by Commissioner of Central Excise, Pune-III, Commissionerate.)

Henkel Adhesive Technologies India Pvt. Ltd. .....**Appellant**
Plot No. D-3/D-4, MIDC, Jejuri,
Taluka-Purandar, Dist.-Pune- 412 301.

VERSUS

Commissioner of Customs, Excise and Service Tax, Pune-III .....**Respondent**
ICE House, Sassoon Road,
Opp. Wadia College, Pune- 411 001.

Appearance:

Shri Vinayak Sanga, Consultant for the Appellant
Shri Xavier P.M. Mascarenhas, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86827/2024

Date of Hearing : 05.11.2024
Date of Decision : 05.11.2024

per : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Consultant for the appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L231219SV400370 dated 23.12.2019. Since, the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

SM